

Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No. 484/2009

This the 4 th day of December, 2009

Hon'ble Ms.Sadhna Srivastava, Member (J)

Km. Sunita Samuel aged about 23 years d/o late John Samuel,
C/o Sri Anand, 1/174, Ruchi Khand II, Sharanagar, Raibareily,
Road, Lucknow.

Applicant

By Advocate: Sri V.R. Choobey

Versus

1. Union of India through Chief Commissioner of Income Tax, 5 Ashok Marg, Lucknow.
2. Commissione of Income Tax, Ashok Marg, Lucknow.
3. The Z.A.O. Central Board of Direct Taxes, MMM Marg, Lucknow..

Respondents

By Advocate: Sri Ganga Singh

ORDER (ORAL)

Hon'ble Ms. Sadhna Srivastava, Member (J)

The subject matter relates to family pension. By means of this O.A., the applicant seeks a direction to the respondents to decide the representation dated 18.12.2008 (Annexure No.1). Further there is a prayer to pay the arrears of family pension from 2.7.2002, i.e. the date when the mother of the applicant died.

2. The facts as alleged in the O.A. are that the applicant's father was Staff Car Driver in the Income Tax Department. He retired on 1.11.99. Thereafter, applicant's mother was getting family pension. She also died on 2.7.2002 leaving behind the applicant as her sole heir. According to the applicant, she is entitled to get family pension. She has already filed representation which is still pending. The prayer made in this O.A. is to direct the respondent to decide the representation of the applicant. Respondents counsel has no objection to the prayer made by the applicant in the O.A.



3. Keeping in view the submissions made above, I dispose of the O.A. with a direction to the respondents to decide the representation of the applicant by reasoned and speaking order within a period of 3 months from the date of receipt of copy of this order. Needless to say that I am not expressing any opinion on the merit of the case. No costs.



(Ms. Sadhna Srivastava)
Member (J)

HLS/-